NOTICE

As per the directions of Hon'ble Shri Justice B.P.Colabawalla, it is hereby notified for the information of Advocates and parties appearing in-person that subject to order passed by the Court :-

1. All ad-interim applications in Suits including Commercial Suits above 100 Crores assigned to this Court will be heard on **every Monday to Friday**.

2. Chamber work and all application of miscellaneous nature including execution applications and leave petitions under clause XII of the Letters Patent, matters pertaining to Land Acquisition as well as matters specially assigned to this Court will be heard on **every Tuesday and Thursday** after the Ad-interim applications in all Suits.

3. Court Receivers Reports will be heard specifically **on every Wednesday at 2.30 p.m..**

4. Testamentary Matters will be heard **on every Friday** in Court after the Ad-interim applications in all suits assigned to this Court.

5. Mentioning for circulation of matters will be allowed only at 10.30 a.m.

The aforesaid directions are effective from **21st November 2022**, until further orders.

By order